[Sardar Jagjit Singh Aurora]

and damage of uninsured property to the victims of November, 1984 riots. In the Carnage of November, 1984, apart from the loss of life of thousands of people, many more thousands suffered loss of business and household property. After a great deal of delberation much loss of time

Government of India decided that those sufferers property was uninsured

would b compensated up to a maximum •f Rs. 5( ,000. This decision, however, was ■ot implemented for a long time. The matter was referred first to the Dhillon Committee and jatet to the Mishra Commission of Inquiry. Both these committees strongly recommended that the poor sufferers must be compensated and compensated early and adequately. When the Government of India accepted (he Mishra Commission Report in February this year it decided unilaterally that compensation would low be paid ex-gratia and not based on the quantum of the loss suffered by each individual. It was hoped that this decision was taken so that payment of compensation could be expedited. The pity of it is that when I asked this question about payment in the last Budget Si the reply 'given was that the modalities of payment had not been decided. This question was raised again during (his month 'n Parliament by another colleague and the reply still was that the payment would be ex-gratia but the modalities of such paymen's had not yet been finalised. Why is this inordinate delay? Is the Government totally obvliously to the hardships of the poor sufferers for the last three years? The responsibility for this delay lies at the Government's door-steps. This callous attitude of the Government only confirms the worst apprehension of the people that the Governmen is not interested in giving justice to the sufferers of the November, 1984 carnag. So, all I can do is to appeal to this august House to persuade the Government to do their duty expeditiously and adequately. Thank YOU.

श्री बोरेन्द्र गर्वी (उत्तर प्रदेण) : माननीया, जो माननीय ग्ररोड़ा सग्ह्य ने यह प्रथन उठाया है मैं इसके साथ हृदय से अपने को सम्बद्ध करता हूं। पूरे तीन वर्ष हो चके हैं उन दुखी परिवा ें को सं्चित महायता नहीं दी गई ग्रौर जो एक्शन लिया जाना चाहिए था यह भी नहीं लिया गया।

श्री राम भ्रवधेश सिंह (विहार) : मैं भी अरोड़ा साहब का समर्थन करहा हूं।

श्री च तुरानन सिश्च (बिहार): मैं यह कहन। चाहता हूं कि सरकार जस्दी से अस्दी इस समस्या का निदान करे। इससे पंजाब की स्थिति भी बिगड़ती चली आ रही है।

SHRI N1RMAL CHATTERJEE (West Bengal): Even if not intended, this is how it reinforces the psychological and communal division. At least from that point of view the Government should come forward. Unless they act quickly these are generated. (*Interruption*) I don't say it is intended. It is an act of omission...

SHRI PAWAN KUMAR BANSAL (Punjab): You are twisting it. You are doing it deliberately.

SHR NIRMAL CHATTERJEE: I don't say it is intended. You have not committed anything here; this is an act of omission. Sometimes you also commit blunders,

SHR1MATI BIJOYA CHAKRAVARTY (Assam): Madam, I also assocate myself with the demand that compensation must be given as early as possible to the November 1984 riot victims.

Need *to* protect the sculptures in the elephant caves from damage

श्री भीर्जा धर्णविषेण (गुजरात) : उपसभापति महोदया, छठी सदी में कोकणी और उर्थ राजाओं द्वारा निमित एलीफेंटा की अप्रतिम और जगप्रशिद्ध एफाओं में जिनकी विमूर्ति कला ति प्रशिद्ध है- पिछने कुछ समय से दरारें पड़ना प्रारम्भ हो गयी हैं। अकेंनाजिकन मर्थे अफ इंडिया ने अपनी एक रिपोर्ट में कड़ा है कि सितम्बर 12 तथा प्रस्तूबर 15 को इन एफाओं के कुछ पत्थर नीचे ट्टकर गिरने से भारी वजनी पत्थर नीचे की

cial

ग्रोर धंस गये थे। ग्रक्तुबर 15 की घटना से तीसरे सम्बर के प्रवेश द्वार के पान का हिस्सा धाराणायी हो गया जिसकी बजह में गफा नम्बर तीन का प्रवेण द्वार पत्थरों के हेर से हक गया या हालांकि अयारिटीन ने यह भी नताया है कि यह घंतान अवस्य होनी थी नवोंकि सितम्बर में हुई ग्रकस्थान घटना के कारण जो हिस्ता प्रथमवार टट गवा या उसके इदं गिर्द नथी दरारों का सजन हो गया था। ब्राधारभूत सुत्रों के परामर्श से यह तथ्य प्राप्त हम्रा है कि इन गल्यान गफायों को जो नुकतान हुआ है हकीकत में इन मफायां ने तीन किलोगीटर दूर हियत न्हावा शेवा पोर्ट ट्रस्ट द्वारा नये बंदर के विकास के लिए सरंगे फोडे जाने का परिणाम है। गत एक वर्व से पोर्ट ईस्ट ने जो सुरों फोड़ने की प्रक्रिया चाल ही है इसने कहानी का सजन होता है ग्रौर इनके विपरीत परिणामीं से इन प्राचीन कला वियों को नकसान होता है।

उभागापित सहोदया, मैं शापके माध्यम से सरकार से यह कहुंगा कि हालांकि मैं सानदा हूं कि हवारे जो बन्दर हैं उनका भी विकास होना चाहिए लेकित हुनारी को अप्रतिम कला तियां हैं, उनारी जो प्राचीन धरोहर है उनका भी द्वाग होता चाहिए और सही रूप में उनके चंरक्षण का काम लिये जाने के लिए मैं अपके द्वारा सरकार से मांग करता हूं।

SHRI V. NARAYANASAMY (Pondicherry): Madam, I fully support the honourable Member because art and architecture in our country should be preserved and protected.

SHRI SHANKARRAO NARAYAN-RAO DESHMUKH (Maharashtra); Madam, T fully support the honourable Member.

SHRI V. NARAYANASAMY: It is an internationally acclaimed place and therefore I support the demand of the honourable Member for preserving and protecting the sculptures there. Thank you. Madam.

SHRI V1SHVJIT PRITHVIJIT SINGH (Maharashtra): Madam I rise to support the honourable Member's Special Mention regarding the Elephanta Caves.

Madam, the fact is that the Elephanta Caves are not only threatened by the tunnelling and boring activities which are carried on by the port authorities, but also by the neglect, and this neglect is entirely because of the ASI. that is, the Archaeological Survey of India. Why this neglect by the Archaeological Survey of India, Madam? It is because of the fact that out of the entire budget of the ASI. 84 per cent—this figure is very important—is spent on maintaining the staff and only 16 per cent is spent on conservation. Eighty-four per cent of the budget money is just spent to maintain the staff and that is the condition today. Only sixteen per cent of the budget money is spent on conservation work. I have been repeatedly urging in this House that we must raise the money which is allocated to the ASI, or, alternatively, we must try and work out a system by which more money is spent on actual conservation work rather than maintaining i:self in perpetuity. This is all that I have to say. Madam.

THE DEPUTY CHAIRMAN: Now. Mr. Kapil Verma.

Non-paymenf of money to Aligarh Muslim University bequeathed by Mohdd. Ali Jinnah

SHRI KAPIL VERM A (Uttar Pradesh): Madam Deputy Chairman, there is dismay identic and other circles here over the Pakistan Government's refusal to honour the will of the founder of that country. Mohd. Ali Jinnah, who ha queathed Rs. 1.03 crores Aligarh Muslim University. Depriv the University of that amount. Pakistani authorities have handed it over to a new body created by Pak Government the the Oaid-B-Azam Aligarh University Scholarship Trust, Mr. Jinnah had made his I will in May. 1939. He did not alter it even after Partition and his migration to Pakistan. Letters have appeared even in the Pakistani papers criticising the executors of the will for their procrastination